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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/35/2016
NAME OF THE PETITIONER(S) : P. Krishna Moorthy & 5 Others
NAME OF THE RESPONDENT(S) : Thirumangalam Janopakara Permanent Fund Ltd
& 7 Ors
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) K. RAMASAMY &
G.V. MOHAN KUMAR

Counsel for Petitioner



2. S. Manojkumar
(For B. Dhanaraj)

Counsel for Respondents

1-3-6-8-16-18.

ORDER



Shri G.V.Mohan Kumar, Counsel for petitioner present. Proxy counsel Shri Manojkumar representing Shri B.Dhanraj, Counsel for R1 to R3, R6 to R8, R16 to R18 present. Counsel for Petitioner has submitted that time be granted to bring a detailed plan for revival of R1 Company (Nidhi) for which he sought Four weeks' time. Counsel for petitioner will submit a detailed plan for revival of the company by providing a copy to the other side by 31st of March 2017. Counsel for respondent is directed to file his objection to the detailed plan and make submissions in the CA 254 of 2011 on the next date of hearing. Accordingly time is enlarged. Put up on 7/4/2017 at 10.30 A.M.


(Ch.Md. Sharief Tariq)
Member (Judicial)


(K.Anantha Padmanabha Swamy)
Member (Judicial)